

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

**REMINDER-I**

To

The Principal District & Sessions Judge,  
**Baramulla/Bhaderwah/Budgam/  
Ganderbal/Kulgam/Kupwara/Rajouri and Reasi.**

No: 47577-84/Sts.

Dated: 15-12-2018.

**Sub:-Awaited information regarding cases both Civil and criminal  
which are more than 05 and 10 years old.**

Sir,

Kindly refer to Circular No. **85** dated **19-07-2018** on the subject cited above, that the requisite information is still awaited from your side for the month of **November, 2018** despite lapse of more than **FIVE** days.

In this connection, you are once again requested to provide the said awaited information Consolidated (Entire district) strictly as per proforma to this Registry on or before **17-12-2018** positively through E-mail: [hcjmu-jk@nic.in](mailto:hcjmu-jk@nic.in) or Tele-Fax No. **0191-2539896**. So that we may be able to transmit the same to the concerned quarter as desired.

***The matter may be treated as Most Urgent.***

Yours faithfully,

*[Signature]*  
**I/C Statistical Section**

No.: 47585/Sts.

Dated: 15-12-2018.

Copy forwarded to In charge NIC High Court of J&K, Jammu for uploading the same on the High Court website.

*[Signature]*  
**I/C Statistical Section**